



2026:AHC:24970

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1539 of 2026

Rekhai Prasad Gautam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendra Kumar Khare, Mrityunjay Khare
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (I) Issue a writ, order or direction in the nature of mandamus commanding/directing the respondent no.2 to decide the petitioner representation of the dated 28.06.2025, expeditiously within an stipulated period as fixed by the Hon'ble Court; (II) Issue any other suitable order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the present case; (III) Award the cost of the petition in favour of the petitioner, due to inherent technical defect with liberty to file fresh.
2. Learned Standing Counsel has no objection to the same.
3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

February 4, 2026

Rajesh